

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 549/87
~~TA No.~~

198

DATE OF DECISION 31.3.1992Madhu Sadalapurkar PetitionerMr. P V Deshpande Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentMr. V S Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice U C Srivastava, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *N*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal? *N*

MGIPRRND-12 CAT/86-3-12-86-15,000

U.C.
V.C.

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESOT ROAD; BOMBAY 400001

OA NO. 549/87

Madhu Sadalapurkar
536 Sarpan Galli
Bhingar Camp
Ahmednagar

..Applicant

V/s.

1. Secretary
Min. of Defence
Defence Bhavan
New Delhi 110001

2. The Comdt.
Station Head Quarters
ACC & S
Ahmednagar

..Respondents

Coram: Hon. Shri Justice U C Srivastava, VC

Hon. Shri M Y Priolkar, Member (A)

APPEARANCE

Mr. P V Deshpande
Advocate
for the applicant

Mr. V S Masurkar
Counsel
for the respondents

ORAL JUDGMENT:
(PER: U C Srivastava, Vice Chairman)

DATED: 31.3.92

In this application we find that the application is defective, the facts have not been properly mentioned nor the grounds are clear. Although something is said in the reliefs sought nothing has been said in the application. Though written statement has been filed by the department, the applicant is allowed to withdraw the application with the liberty to file fresh application and the question of limitation will not come in the way of the applicant if the same is filed within six weeks to which the learned counsel for the applicant agrees. Application is disposed of with these observations.

(M. Y. PRIOLKAR)

(U C SRIVASTAVA)

(VICE CHAIRMAN)